

- (ii) Order No. 9 of the Delimitation Commission determining the parliamentary and assembly constituencies in the State of Madras published in Notification No. S.O. 2917 in Gazette of India dated the 16th September, 1965. [Placed in Library. See No. LT-5011/65].
- (iii) Order No. 1A of the Delimitation Commission amending its Order No. 1 dated the 20th March, 1963, published in Notification No. S.O. 2918 in Gazette of India dated the 18th September, 1965, as corrected by Notification No. S.O. 3157 published in Gazette of India dated the 7th October, 1965. [Placed in Library, see No. LT-5012/65].
- (iv) Order No. 2A of the Delimitation Commission amending its Order No. 2 dated the 24th August, 1963, published in Notification No. S.O. 2919 in Gazette of India dated the 18th September, 1965. [Placed in Library. See No. LT-5013/65].
- 1965, published in Notification No. G.S.R. 1318 in Gazette of India dated the 11th September, 1965, under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933.
- (ii) The Licensing of Wireless Receiving Apparatus Rules, 1965, published in Notification No. G.S.R. 1319 in Gazette of India dated the 11th September, 1965, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (iii) The Commercial Broadcast Receiver Licensing (Dealers) Rules, 1965, published in Notification No. G.S.R. 1320 in Gazette of India dated the 11th September, 1965, under sub-section (5) of section 7 of the Indian Telegraphy Act, 1885 and sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933. [Placed in Library, see No. LT-5015/65].

12.20 hrs.

PRESIDENT'S ASSENT TO BILLS

RESERVE AND AUXILIARY AIR FORCE ACT  
(AMENDMENT) RULES

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): I beg to lay on the Table a copy of the Reserve and Auxiliary Air Force Act (Amendment) Rules, 1965, published in Notification No. S.R.O. 314 in Gazette of India dated the 18th September, 1965, under sub-section (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952. [Placed in Library. See LT-5014/65].

INDIAN WIRELESS TELEGRAPHY RULES,  
ETC.

The Deputy Minister in the Department of Communications (Shri Bhagwati): I beg to lay on the Table a copy each of the following Rules:

- (i) The Indian Wireless Telegraphy (Possession) Rules,

Secretary: Sir, I lay on the Table following eight Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 24th September, 1965:

- (1) The Employees' Provident Funds (Amendment) Bill, 1965.
- (2) The Kerala Appropriation (No. 3) Bill, 1965.
- (3) The Kerala Appropriation (No. 4) Bill, 1965.
- (4) The Appropriation (No. 3) Bill, 1965.
- (5) The Appropriation No. 4) Bill, 1965.
- (6) The Appropriation (Railways) No. 3 Bill, 1965.

[Secretary]

(7) The Appropriation (Railways) No. 4 Bill, 1965.

(8) The Goa, Daman and Diu (Extension of the Code of Civil Procedure and the Arbitration Act) Bill, 1965.

2. Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 24th September, 1965:—

- (1) The Aligarh Muslim University (Amendment) Bill, 1965.
- (2) The Payment of Bonus Bill, 1965.
- (3) The Banking Laws (Application to Co-operative Societies) Bill, 1965.
- (4) The Companies (Amendment) Bill, 1965.
- (5) The Insurance (Amendment) Bill, 1965.
- (6) The Life Insurance Corporation (Amendment) Bill, 1965.

**Shri Hari Vishnu Kamath (Hoshangabad):** In this connection, may I remind you of the assurance you gave to the House in the last session that the President's Rule making power would be examined.

**Mr. Speaker:** I am referring it to the Rules Committee and getting their recommendation on that.

12. 21 hrs.

**JAWAHARLAL NEHRU  
UNIVERSITY**

(i) REPORT OF JOINT COMMITTEE

**Shri A. N. Vidyalankar (Hoshiarpur):** Sir, I beg to lay on the Table

a copy of the Report of the Joint Committee of the Houses on the Bill to establish and incorporate a university in elhi.

(ii) EVIDENCE BEFORE JOINT COMMITTEE

**Shri A. N. Vidyalankar:** Sir, I beg to lay on the Table, a copy of the evidence given before the Joint Committee of the House on the Bill to establish and incorporate a University in Delhi.

12.21½ hrs.

**TAXATION LAWS (AMENDMENT  
AND MISCELLANEOUS PRO-  
VISIONS) BILL\***

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Estate Duty Act, 1953, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and to provide for exemption from tax in certain cases of undisclosed income invested in National Defence Gold Bonds, 1980.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961, the Estate Duty Act, 1953, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and to provide for exemption from tax in certain cases of undisclosed income invested in National Defence Gold Bonds, 1980."

*The motion was adopted.*

**Shri T. T. Krishnamachari:** Sir, I introduce the Bill.

\*Published in the Gazette of India Extraordinary. Part II, section 2, dated 3-11-65.

†Introduced with the recommendation of the President.